

By E-Mail/Speed Post/ Special Messenger
THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-81/2023/ 10571 /A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
Shri Raktim Duarah,
District & Sessions Judge,
Nagaon

Dated Guwahati, the 18th October, 2023

Sub:- **Permission to avail Leave Travel Concession (LTC)**
Ref:- Letter No. DJN/8349, dated 04.10.2023

Sir,

With reference to the above, I am directed to inform you that you have been allowed to avail LTC for the block period of 2022-2025, to travel to Havlock Island (Andaman) from Nagaon and return from Havlock Island (Andaman) to Nagaon, along with your wife and minor daughter, w.e.f. 19.10.2023 to 27.10.2023, by the shortest possible route, as per existing Rules.

Further, you have also been allowed to draw 80% advance payment towards your proposed LTC for the block period 2022-2025.

Thanking you,

Yours faithfully,

Sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-81/2023/ 10572-10574 /A.

Dated 18th October, 2023

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

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17/10/23

REGISTRAR (VIGILANCE)

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17/10/2023